

8093 *Messages from BHADRA 17, 1883 (SAKA) Statement re: 8094  
Rajya Sabha*

(vi) Scheme for the reconstruction of the Merchant Bank Limited and its amalgamation with the Tanjore Permanent Bank Limited published in Notification No. S.O. 2098, dated the 29th August, 1961.

(vii) Scheme for the reconstruction of the Cuttack Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2100, dated the 29th August, 1961.

(viii) Scheme for the reconstruction of the Satara Swadeshi Commercial Bank Limited and its amalgamation with the United Western Bank Limited published in Notification No. S.O. 2108, dated the 1st September, 1961. [Placed in Library. See No. LT-3238/61.]

passed by the Lok Sabha at its sitting held on the 31st August, 1961.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961, agreed without any amendment to the Representation of the People (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 4th September, 1961.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th September, 1961, passed the following motion:

**Motion**

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from the membership of the Rajya Sabha and resolves that Shri Lokenath Misra be nominated to the said Joint Committee to fill the vacancy."

**COMMITTEE ON GOVERNMENT ASSURANCES**

**MINUTES**

**Pandit Thakur Das Bhargava** (Hissar): I beg to lay on the Table the minutes of the Twenty-first sitting of the Committee on Government Assurances held during the Fourteenth Session.

12.55 hrs.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961 agreed without any amendment to the Indian Penal Code (Amendment) Bill, 1961, which was

**PUBLIC ACCOUNTS COMMITTEE**

**THIRTY-EIGHTH REPORT**

**Shri Chaturvedi** (Etah): I beg to present the Thirty-eighth Report of the Public Accounts Committee on the Appropriation Accounts (P & T) 1959-60 and Audit Report, 1961.

**STATEMENT RE:  
COLLAPSE OF BRIDGE OVER  
TEESTA**

**The Deputy Minister of Defence** (Shri Raghuramaiah): The statement

[**Shri Raghuramaiah**] is about a page and a half. Shall I lay it on the Table of the House?

**Mr. Speaker:** Yes.

**Shri Raghuramaiah:** I beg to lay the statement on the Table of the House. [Placed in Library. See No. LT-3239/61.]

12.56 hrs.

STATEMENT BY MEMBER

**Shri S. M. Banerjee** (Kanpur): Sir, while replying to the debate on the 17th and 18th Indian Labour Conference, on 2nd May, 1961, the hon. Labour Minister made the following statement:

"I have just been told by my colleague who is looking after the Posts and Telegraphs that out of 17,700 cases, there are six remaining there; and they are being considered."

I immediately said, "62." I feel that this is based on some wrong information supplied to the hon. Labour Minister, when about 62 cases were pending in P. & T. alone. My information is that even today about 25 cases are pending in P. & T. and about 300 cases are pending throughout the country in Audit, Railways, and Defence including P. & T. I think it is my duty to make the necessary correction so that an impression may not go in the country that only six cases are pending. I hope on the basis of my statement, the hon. Minister of Labour will kindly take immediate steps to implement the various assurances given on the floor of the House.

I may add that almost all the unions and the Federation have demanded the appointment of a tribunal to remove the difficulties. I am sure the Government will kindly appoint this Commission to go into all these cases.

**Mr. Speaker:** Does the hon. Minister want to make a statement?

**The Minister of Labour and Employment and Planning (Shri Nanda):** I shall lay it on the Table.

**Mr. Speaker:** Is it a long one?

**Shri Nanda:** Not long.

**Mr. Speaker:** Then he may read it.

**Shri Nanda:** In the course of my reply on the 2nd May, 1961 during the discussions on the conclusions of the 17th session of the Indian Labour Conference, I had stated that, according to the information given to me by my colleague in charge of the Transport and Communications Ministry out of 17,700 cases connected with the July 1960 strike in the P.&T. Department, only six cases were pending consideration.

I have since ascertained the correct position. In July there were 15 cases in which original proceedings were in progress against P.&T. officials in connection with the strike. In addition, there were 38 cases of review, etc., pending. What the Minister of Transport and Communications had in mind when he spoke to me while I was addressing the House was the six cases of officials, which had been irrevocably decided by confirming the punishments inflicted upon them. Owing to some misapprehension, these six cases were stated as pending consideration.

**Shri S. M. Banerjee** rose—

**Mr. Speaker:** Order, order. I cannot go on allowing such things endlessly.

INCOME-TAX BILL

**Mr. Speaker:** The House will now take up Legislative Business.

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to move\*.

"that the following amendments recommended by Rajya Sabha

\*Moved with the recommendation of the President.